ITEM NO.111 COURT NO.1 SECTION XVII

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Civil Appeal Nos. 3799-3800/2019

UNION OF INDIA

Appellant(s)

VERSUS

RAJIV SURI

Respondent(s)

(IA NO. 40984/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA NO. 25220/2020 - EXEMPTION FROM FILING O.T., IA NO. 231676/2023 - INTERVENTION APPLICATION, IA NO. 30471/2020 - INTERVENTION APPLICATION, IA NO. 26413/2020 - INTERVENTION APPLICATION, IA NO. 25216/2020 - INTERVENTION APPLICATION, IA NO. 19886/2020 - INTERVENTION/IMPLEADMENT, IA NO. 173224/2019 - INTERVENTION/IMPLEADMENT, IA NO. 155288/2019 - INTERVENTION/IMPLEADMENT, IA NO. 25321/2020 - INTERVENTION/IMPLEADMENT, IA NO. 25321/2020 - INTERVENTION/IMPLEADMENT, IA NO. 25321/2020 - INTERVENTION/IMPLEADMENT and IA No. 40987/2019 - STAY APPLICATION)

WITH

W.P.(C) No. 1342/2018 (PIL-W) (FOR EXEMPTION FROM FILING O.T. ON IA 188059/2024)

C.A. No. 13009-13010/2024 (XVII)

(FOR CONDONATION OF DELAY IN FILING ON IA 75962/2019 and FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 75964/2019)

C.A. No. 13007/2024 (XVII)

(FOR CONDONATION OF DELAY IN FILING ON IA 75739/2019, FOR STAY APPLICATION ON IA 75740/2019, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 75742/2019, FOR AMENDMENT OF APPEAL / PETITION / I.A. ON IA 98393/2019, FOR AMENDMENT OF APPEAL / PETITION / I.A. ON IA 98398/2019 and FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 98402/2019

C.A. No. 5735/2019 (XVII)

(FOR STAY APPLICATION ON IA 106694/2019 and FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 106696/2019)

C.A. No. 5799/2019 (XVII)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 107960/2019, FOR STAY APPLICATION ON IA 107961/2019 and FOR EXEMPTION FROM FILING O.T. ON IA 22672/2020)

C.A. No. 7436/2019 (XVII)

(FOR EX-PARTE STAY ON IA 136523/2019, FOR EXEMPTION FROM FILING O.T. ON IA 136525/2019 and FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 136526/2019)

C.A. No. 2626/2020 (XVII)

(IA No. 29632/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 29631/2020 - GRANT OF INTERIM RELIEF)

C.A. No. 12492-12498/2024 (XVII)

(FOR CONDONATION OF DELAY IN FILING ON IA 40820/2020, FOR STAY APPLICATION ON IA 40821/2020, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 40822/2020 and FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 40823/2020)

C.A. No. 8181-8182/2023 (XVII)

(FOR STAY APPLICATION ON IA 253123/2023, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 253124/2023 and FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 46932/2024)

C.A. No. 7981-7982/2023 (XVII)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 254601/2023 and FOR STAY APPLICATION ON IA 256200/2023)

C.A. No. 8183-8184/2023 (XVII)

(FOR STAY APPLICATION ON IA 256192/2023, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 256195/2023, FOR EXEMPTION FROM FILING O.T. ON IA 256196/2023 and FOR ADDITION / DELETION / MODIFICATION PARTIES ON IA 256199/2023)

C.A. No. 8185-8186/2023 (XVII)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 258849/2023, FOR STAY APPLICATION ON IA 258851/2023 and FOR EXEMPTION FROM FILING O.T. ON IA 258852/2023)

C.A. No. 188-189/2024 (XVII)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 268411/2023, FOR STAY APPLICATION ON IA 268412/2023 and FOR EXEMPTION FROM FILING O.T. ON IA 268413/2023)

C.A. No. 12476/2024 (XVII)

(IA NO.254464/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA NO.254462/2024-STAY APPLICATION and IA NO.254465/2024-EXEMPTION FROM FILING O.T., IA NO. 256829/2024 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 256928/2024 - INTERVENTION/IMPLEADMENT)

C.A. No. 12477/2024 (XVII)

(IA No.254486/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.254485/2024-STAY APPLICATION and IA No.254487/2024-EXEMPTION FROM FILING O.T. and IA No. 254487/2024 - EXEMPTION FROM FILING O.T.)

C.A. No. 12478/2024 (XVII)

(FOR STAY APPLICATION ON IA 255689/2024, FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 255691/2024, FOR **IMPUGNED** JUDGMENT ON **EXEMPTION FROM** FILING C/C 0F THE IA 255693/2024, FOR INTERVENTION APPLICATION ON IA 256833/2024, FOR INTERVENTION APPLICATION ON IA 260515/2024 and FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 260520/2024)

C.A. No. 14391-14393/2024 (XVII)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 285694/2024 and FOR EX-PARTE STAY ON IA 287697/2024)

C.A. No. 13927-13929/2024 (XVII)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 275851/2024 and FOR EX-PARTE STAY ON IA 275852/2024)

C.A. No. 14338/2024 (XVII)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 272947/2024 and FOR STAY APPLICATION ON IA 272948/2024)

Diary No(s). 57955/2024 (XVII)

(IA NO. 20108/2025 - CONDONATION OF DELAY IN FILING, IA NO. 20114/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA NO. 20113/2025 - EXEMPTION FROM FILING O.T. and IA No. 20110/2025 - STAY APPLICATION)

Date: 01-05-2025 These matters were called on for hearing today.

CORAM: HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SANJAY KUMAR

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UPON hearing the counsel the Court made the following O R D E R

Learned counsel for the parties have drawn our attention to the fact that the interim order passed by this Court is operative till 26.05.2025.

Re-list in the week commencing 19.05.2025, for appropriate orders.

We clarify that all the interlocutory applications will be considered and decided in accordance with law.

I.A. No. 108509/2025 in Civil Appeal No. 12476/2024

Issue notice to the non-applicants including the State Environment Impact Assessment Authority¹, Rajasthan, returnable in the week commencing 21.07.2025.

Notice will be served by all modes, including dasti.

In case the applicant was unable to upload the application forms for re-appraisal of the environment clearance in terms of the order dated 12.11.2024, in view of the retirement of the members of

1 "SEIAA", for short

the SEIAA, it will be open to the SEIAA to consider the said applications in accordance with law within a period of two months from the date this order is communicated to them.

The above direction will obviously not apply in case the applicant and others could have uploaded the application forms for permission in their entirety, though the SEIAA itself was not functional as the tenure of the members had come to an end.

I.A. No. 110523/2025 in Civil Appeal Nos. 12492-12498/2024

Issue notice to the non-applicants, returnable in the week commencing 21.07.2025.

Notice will be served by all modes, including dasti.

Reply may be filed by the Ministry of Environment, Forest and Climate Change², within three weeks from today.

Rejoinder affidavit, if any, may be filed within two weeks after service of the reply.

In case the applicants are entitled to some relief in terms of their applications for re-appraisal of environment clearance submitted before the MoEF&CC, the said exercise can be undertaken though the present application is pending before this Court.

Steps will be taken to constitute SEIAA for the State of Kerala, within a period of six weeks from today.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

2 "MoEF&CC", for short